

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 29th day of May 2001

Diary Number 2609 of 2001

Original Application no. 683 of 2001

Hon'ble Mr. S.K.I. Naqvi, Member-J.

1. Rakesh Kumar, S/o Sh. Masi Charan,
R/o Numahai Basti, Agra.
2. Smt. Asha Kumari, W/o Sh. Shyam Behari,
R/o Kenderiya Vidhyalaya School-1 quarters
Air Force Station, Agra.
3. Dhanai Prasad, S/o Sh. Ritu Prasad,
R/o Kenderiya Vidhyalaya School-1 quarters,
Air Force Station, Agra.

... Applicants

C/As Sri Ajay Rajendra

Versus

1. The Commissioner,
Kendrya Vidyalaya Sangathan,
18, Institutional Area, Shaheed Jeet Singh Marg,
New Delhi.
2. The Education Officer, Kendrya Vidyalaya
Sangathan, Regional Office, Lucknow.

... Respondents

C/Rs Shri V.K. Singh



...2/-

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O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

As per applicants case, applicants nos 2 and 3 are working as permanent Group 'D' employees at Kendriya Vidyalaya No. 1 Air Force Station Kheria, Agra and applicant no. 3 was working as Superintendent in Group 'C' service. Shri Rakesh Kumar, applicant no. 1 filed a complaint on 20.09.2000 against Principal Shri G.S. Saini. The Principal being annoyed of this action got the applicant and his two witness namely Smt. Asha Kumari and Shri Dhanai Prasad, applicants no. 2 and 3 removed from service against which the applicants have preferred an appeal, copy of which has been annexed as annexure A-1 to the OA, but the same has not been decided within the period stipulated for the purpose and, therefore, they have come up seeking relief to the effect that the respondents be directed to decide the pending appeal.

2. Apparently, the prayer is quite innocuous. The OA is decided with the direction that the respondent no. 1 shall decide the pending appeal of the applicants within a period of three months from the date of communication of copy of this order. The OA is decided accordingly. No order as to costs.

S. Naqvi
Member-J

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